CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Coram:

- 1. Shri Ashok Basu, Chairman
- 2. Shri G.S. Rajamani, Member

IA No.23/2003 in Petition No.28/2003

In the matter of

Approval under Regulation-86 for transmission tariff for (i) 400 kV D/C Nathpa Jhakri-Nalagarh line with associated bays & 2 Nos.400 kV bays at Nalagarh for Kunihar and (ii) 400 kV D/C Nathpa Jhakri-Abdullapur line, ICT-I, Bus Reactor & 2 Nos.220 kV bays for Tepla (HVPNL) at Abdullapur and other associated bays under Nathpa-Jhakri Transmission System in Northern Region, for the period from 01.04.2003 to 31.03.2004

And in the matter of

Power Grid Corporation of India Limited

....Petitioner

Vs

- 1. Rajasthan Rajya Vidyut Prasaran Nigam Ltd, Jaipur
- 2. Himachal Pradesh State Electricity Board, Shimla
- 3. Punjab State Electricity Board, Patiala
- 4. Haryana Vidyut Prasaran Nigam Ltd, Panchkula
- 5. Power Development Department, Govt. of J&K, Srinagar
- 6. Uttar Pradesh Power Corporation Ltd., Lucknow
- 7. Delhi Vidyut Board, New Delhi
- 8. Chandigarh Administration, Chandigarh
- 9. Uttaranchal Power Corporation Ltd., Dehradun

.....Respondents

The following were present:

- 1. Shri U.K. Tyagi, DGM, PGCIL
- 2. Shri J.S. Gulati, Chief Manager (F), PGCIL
- 3. Shri A.K. Nagpal, DGM(F), PGCIL
- 4. Shri P.C. Pankai. AGM. PGCIL
- 5. Shri C. Kannan, PGCIL
- 6. Shri A.K. Tandon, UPPCL
- 7. Shri T.P.S. Bawa. PSEB
- 8. Shri V.K. Gupta, Consultant, RRVPNL
- 9. Shri Mahesh Chandra, DGM, UPCL
- 10. Shri G.M. Agarwal, DCE(Comml.), RRVPNL
- 11. Shri D.D. Chopra, Advocate, UPPCL & UPCL
- 12. Shri R.K.Arora, HVPNL

ORDER (DATE OF HEARING 8.7.2003)

The main petition has been filed for approval of transmission tariff in respect of following transmission lines, forming part of Nathpa Jhakri Transmission System for the period from 1.4.2003 to 31.3.2004:

- (a) 400 kV D/C Nathpa Jhakri-Nalagarh line with associated bays & 2 Nos.400 kV bays at Nalagarh for Kunihar
- (b) 400 kV D/C Nathpa Jhakri-Abdullapur line, ICT-I, Bus Reactor & 2 Nos.220 kV bays for Tepla (HVPNL) at Abdullapur and other associated bays under Nathpa-Jhakri Transmission System in Northern Region.
- 2. IA No.23/2003 has been filed for approval of provisional transmission tariff pending disposal of main petition and is listed after notice.
- 3. Nathpa Jhakri Transmission System is associated with Nathpa Jhakri Hydroelectric Project in Northern Region, the different components of which have been put under commercial operation since 1996. The transmission tariff of all other components, except those noted in para 1 above has already been approved by the Commission. It has been stated that the above noted two components of the transmission system were put under commercial operation with effect from 1.4.2003 and hence the petitioner is entitled to claim tariff from that date.
- 4. The above noted components of Nathpa Jhakri Transmission System are meant for evacuation of power from Nathpa Jhakri Hydroelectric Project which is yet to be commissioned. Therefore, representative of the respondents/beneficiaries

present at the hearing expressed inability to pay the transmission charges as no power was flowing to them. Shri U.K. Tyagi appearing for the petitioner has produced before us a copy of letter No.HPSEB/CE(SP)/IS-II-Baspa/03-883-85 dated 2.5.2003 from Himachal Pradesh State Electricity Board (HPSEB), according to which HPSEB proposed to utilise the transmission system emanating from Jhakri for evacuation of Baspa-II power immediately on amicable settlement of pending issue of interconnection facility at Jahkri Pot-head Yard between Satluj Jal Vidyut Nigam Ltd.(SJVNL) & JHPL. The letter further states that HPSEB would bear usual charges as determined by the Commission for the above purpose. Based on this communication from HPSEB, the representative of the petitioner argued that till such time Nathpa Jhakri Hydroelectric Project is commissioned, the entire transmission charges for the above noted two lines of Nathpa Jhakri Transmission System should be borne by HPSEB with effect from 1.4.2003, the date of commissioning of these lines. It is not clear to us whether HPSEB, in terms of its letter dated 2.5.2003 intended to bear the entire transmission charges for these two lines. None is present on behalf of HPSEB to clarify the issue. We, therefore, consider it appropriate to adjourn hearing of the petition/IA on a fresh notice to HPSEB.

5. A view has been expressed at the hearing that the losses that the petitioner may have to suffer on account of delayed commissioning of Nathpa Jhakri Hydroelectric Project be borne by SJVNL responsible for construction, commissioning, etc, of Nathpa Jhakri Hydroelectric Project. SJVNL is not impleaded in the present petition. We, therefore, direct that SJVNL be impleaded as Respondent No.10 and notice for the next date of hearing be issued to this respondent. The cause title of the petition be suitably amended.

- 6. Adjourned IA No.23/2003 to 5.8.2003.
- 7. We make it clear that in case any of the respondents and HPSEB and SJVNL in particular, is not present at the hearing on the next date, a decision will be taken ex parte, without any further notice to them.

Sd/-(G.S. RAJAMANI) MEMBER Sd/-(ASHOK BASU) CHAIRMAN

New Delhi dated the 10th July, 2003